

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

20. IA 5256/2023 In C.P. (IB) -614(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2024**

NAME OF THE PARTIES: - Anil Kashi Drolia
IN THE MATTER OF
Bank of Maharashtra
V/s
Rajendra Chandrakant Ingawale

**Section: Application under any other provisions - IBC Section 95(1) of the
Insolvency and Bankruptcy Code, 2016**

ORDER

IA.No.5256/2023: -

Presence: -

Adv. Manoj Kumar Mishra Financial Creditor (through VC).
Adv. Trushna Shah a/w Adv. Pratik Ingale i/b Adv. Bharat Gadhavi
..... Respondent/Personal Guarantor.

This IA has been filed by the Applicant/RP to take on record the RP report filed under Section 99 of the IB Code. The Said RP report is taken on record. With the above observation, **IA.No.5256/2023 is allowed and disposed of.**

No reply /objection against the report has been filed by the Respondent/

Personal Guarantor. Three weeks' time is granted to file reply/ objection, if any against the report, failing which the right to file reply/objection shall stand forfeited.

List this matter for the final hearing on **30.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)